

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 283/2016 in
OA 443/2013

New Delhi, this the 5th day of December, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

P.C. Fuloria
S/o Shri Murlidhar
R/o H.No. 937, Sector 21-C
Faridabad, Haryana

... Applicant

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
Players Building, ITO,
New Delhi
2. The Deputy Director of Education
District South
25, C Block, Defence Colony
New Delhi
3. The Vice Principal
Govt. Boys Senior Secondary School No.2
Railway Colony, Tughlakabad,
New Delhi ... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed seeking review of the order dated 4.10.2016 passed in OA 443/2013.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the

Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(P.K. Basu)
Member (A)

(V. Ajay Kumar)
Member (J)

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